

CBI vs. Sh. Jagat Singh & Ors.

RC-DAI-2018-A-0004

Dated 09.02.2018

U/s 7, 12, 13(2) r/w 13(i)(d) of PC Act, 1988 and Section 384, 120-B of IPC

09.07.2020

Present:- Sh. Brijesh Kumar Singh, Ld. Senior P.P for CBI.
Sh. Jagjit Nandal, Ld. Counsel for applicant Sh. Raj Kapoor.

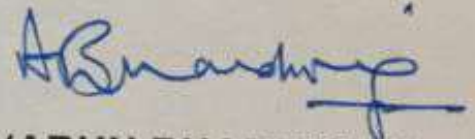
(Through VC using Cisco Webex App.)

The Ld. Sr. PP for CBI has informed that as per instructions received through C.M.S. Negi, Inspector ACB, Delhi, closure report is likely to be filed in this case within seven days.

Sh. Jagjit Nandal, Ld. Counsel for the applicant Sh. Raj Kapoor submits that his application may be considered for disposal after filing of closure report.

List again now on **20.07.2020 at 11:00 AM.**

Let a copy of this order be sent by WhatsApp to Ld. Counsels and the applicant.



(ARUN BHARDWAJ)
Special Judge (P.C. Act)(CBI-05)
Rouse Avenue District Court,
New Delhi/09.07.2020

09.07.2020

Present:- Sh. Brijesh Kumar Singh, Ld. Sr. PP for CBI.

Sh. Vikas Arora, Ld. Counsel for Accused No. 2 Sh. Alok Lakhanpal.

Sh. Sumer Singh Boparai, Ld. Counsel for Accused No. 3 Ms. Rachna Tiwari Lakhanpal.

None for Accused No. 1 Sh. Vishal Mehan.

In this case, the reader of the court has received following request (through E-mail) from Sh. Sumer Singh Boparai, Ld. Counsel for Accused No. 3 Ms. Rachna Tiwari Lakhanpal:-

"Respected Sir,

I am the Advocate on record for Accused No. 3 (Mrs. Rachna Tiwari Lakhanpal) in the above captioned matter. The said case is listed on 09/07/2020 for arguments on Charge on behalf of accused no. 3.

Due to the following reasons it is humbly requested that the said matter may be listed once the Courts reopen for physical hearings:

- 1. The present matter is complex and requires detailed arguments, running in hours. During the said proceedings reliance is to be placed upon certain audio and video recordings to buttress the arguments. It would be extremely difficult to do the same through Virtual Court Hearing.*
- 2. Further, during the arguments various documents and case records are required to be referred for which the presence of Advocate on Record and the Client will be required. Due to personal reasons and prevailing situation in Delhi, the Advocate on Record is in Chandigarh.*
- 3. Moreover, accused no. 3 is having an old ailing mother and two young children due to which she maintains home isolation.*

ABM
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- Accordingly she cannot leave her residence to brief the Ld. Senior Counsel.
4. Due to the complex nature of the case, the Client (Accused No. 3) believes that Virtual Court hearing would not be conducive for such detailed arguments and hence requests the matter be listed for physical hearing.

Accordingly, it is humbly requested that the said matter is adjourned and listed once the Courts reopen for physical hearing.

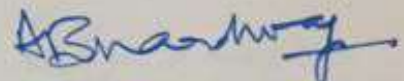
Kind Regards,
Sumer Singh Boparai
Advocate
M: +919560450308"

In view of the submissions made, the remaining arguments of accused no. 3 Ms. Rachna Tiwari Lakhanpal shall be heard on opening of the courts.

The Ld. District & Sessions Judge-cum-Special Judge, CBI, P.C. Act, 1988 has already adjourned this case enblock to 11.08.2020.

Be listed again now on **11.08.2020**, for arguments on charge by Ld. Counsel for Accused No. 3 Mr. Rachna Tiwari Lakhanpal.

Let a copy of this order be sent by whatsapp to all the accused and their Ld. Counsels.



(ARUN BHARDWAJ)
Special Judge (P.C. Act)(CBI-05)
Rouse Avenue District Court,
New Delhi/09.07.2020